

**PETITION RE SADHUS AND SANYASIS (REGISTRATION AND LICENSING) BILL**

**Secretary:** Sir, under Rule 179 of the Rules of Procedure and Conduct of Business in Lok Sabha, I have to report that a petition as per statement laid on the Table has been received in respect of the Sadhus and Sanyasis (Registration and Licensing) Bill, 1956, which was introduced by Shri Radha Raman, M.P. in the House on the 27th July, 1956.

**STATEMENT**

Petition in respect of the Sadhus and Sanyasis (Registration and Licensing) Bill, 1956, which was introduced by Shri Radha Raman, M.P., in the House on the 27th July, 1956.

Petition No.	Number of Signatories	District or to whom	State.
77	1	South Kana district	Mysore

**BUSINESS ADVISORY COMMITTEE**

**FORTY-FIFTH REPORT**

**The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha):** I beg to move:

"That this House agrees with the Forty-fifth Report of the Business Advisory Committee presented to the House on the 10th December, 1956."

**Shri Biren Dutt (Tripura West):** I want to know why no mention has been made about the Territorial Council Bill in this Report. It was stated that it will be passed during this session, as it is necessary that for the Union Territories the territorial councils should be set up in view of the coming general elections. I find no mention about this Bill here.

**Shri Satya Narayan Sinha:** I have not been able to follow him.

**Shri K. K. Basu (Diamond Harbour):** We were told that the Territorial Council Bill would be gone through in this session. If it is not passed now, there is no chance of its being passed before the general elections.

**Shri Satya Narayan Sinha:** There is no Bill about it.

**Shri Kamath (Hoshangabad):** What about the rules to be framed under the Representation of the People Act, 1956.

**Mr. Speaker:** These are all things to be placed before the Business Advisory Committee.

**Shrimati Renu Chakravarty (Basirhat):** Some of the time allocations made in the last Business Advisory Committee meeting and incorporated in this Report have been changed in the course of discussion. I would suggest that since the Business Advisory Committee is to meet today, we may finally place these matters before it, and after we get the views of the Government also, the full list may be placed before the House. That would be better.

If the House now passes this Report and then again it becomes necessary to make changes, it would lead to a lot of difficulty and confusion.

**Mr. Speaker:** This Report does not interfere with the Hindu (Maintenance and Adoptions) Bill. With respect to that Bill, the allotment has already been made by the Committee and approved by the House. Therefore, it will have to be sent in the form of a recommendation for the approval of the House and the House may revise. Therefore, instead of doing anything now, let us see what happens in the Business Advisory Committee when it meets today. We need not make any revisions now.

The question is:

"That this House agrees with the Forty-fifth Report of the Business Advisory Committee presented to the House on the 10th December 1956."

*The motion was adopted.*